[श्री रति लाल प्रसाद वर्मा]

हड़ताल एवं धरना पर हैं। विगत 10 वर्षों से दियारा क्षेत्र के नेनोजार, ऊपरपुर, केशीपुर, नगपुरा–मुगरोल, पदमपुर, केशापुर, राजपुर, डिमरीसुदा, सलेमपुर, सोहरा आदि में 50 से अधिक किसानों की हत्यायें हो चुकी हैं तथा सैकड़ों व्यक्ति बलिया पुलिस एवं किसानों के सशस्त्र हमले से घायल हो चुके हैं। अनशन के क्रम में 100 व्यक्ति गिरफ्तार हो चुके हैं तथा 500 लोगों पर 107 की धारा की कार्यवाही की गई है।

अतः गृह मंत्री का मैं व्यक्तिगत ध्यान आकर्षित करना चाहता हूं कि रबी फसल कटनी के समय सीमा संघर्ष, हत्या, लूट, चोरी, डकैती, बलात्कार आदि रोकने के लिए बिहार-उत्तर प्रदेश सीमा परिवर्तन अधिनियम, 1968 की धारा 26 के अन्तर्गत ऋण देने के लिए एक शक्तिशाली आयोग का गठन करे तथा बिहार के प्रभावित किसानों की फसलों को शान्तिपूर्वक काटने के लिए अविलम्ब सुरक्षा की व्यवस्था की जाये। इसके साथ बिहार के किसानों को बिहार सरकार के द्वारा सुपुर्द किए गए भू-अभिलेखों के अनुसार यू० पी० सरकार मान्यता प्रदान कर मालगुजारी रसीदें निर्गत करके सीमांकन कार्य "सर्वे आफ इंडिया" से यथाशीघ्र करायें ताकि लाखों लोगों को लहूलुहान न होना पड़े और अपने स्वराष्ट्र के अन्तर्गत विदेशी नागरिकों की तरह व्यवहार के द्वारा एक दूसरे राज्यों के बीच गंभीर अराजकता का वातावरण पनपने से रोका जा सके।

(vi) DEMAND FOR CREATION OF "VISHAL GOMANTAK".

SHRI EDUARDO FALEIRO (Murmugao): Once again the demand for creation of a "Vishal Gomantak" has been raised. The move visualises a new state consisting of Goa and the areas which are the subject-matter of the boundary dispute between Maharashtra and Karnataka. This move is vehemently opposed by all sections of public opinion in Goa. The people of Goa had unequivocally demonstrated their desire to maintain their separate identity in the historic opinion poll held in 1966 and this unanimous feeling has since been voiced at every available opportunity. On the other hand, the Legislative Assembly of Goa has expressed the ardent aspirations of the local people for Statehood without addition to any other territories. The Goa Legislature has passed a unanimous resolution demanding Statehood on the lines of all other States of the Union. I reiterate this demand. This is a fervent aspiration shared by the entire people of Goa and is the common platform of all the political parties existing there.

12.56 hrs.

SUPPLEMENTARY DEMANDS FOR GRANTS (GENERAL), 1980-81; DEMANDS FOR EXCESS GRANTS (GENERAL), 1977-78; AND DEMANDS FOR EXCESS GRANTS (GENERAL), 1978-79.

MR. DEPUTY-SPEAKER: The House will now take up discussion and voting on the Supplementary Demands for Grants in respect of the Budget (General) for 1980-81 and also discussion and voting on the demands for Excess Grants in respect of the Budget (General) for 1977-78 and also for 1978-79.

Motions moved:

(i) "That the respective Supplementary sums not exceeding the amounts on Revenue Account and Capital Amount shown in the Third Column of the Order Paper be granted to the President out of the Consolidated Fund of India to defray the charges that will come in course of payment during the year ending the 31st day of March, 1981 in respect of the following demands